

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:2814  
ANSWERED ON:11.08.2005  
SHOW CAUSE NOTICE TO TV CHANNELS  
Singh Shri Ganesh Prasad

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government has issued show-cause notices to some TV channels for violating the provisions of the Cable Network Act by promoting obscenity and impairing public morality in the recent past;
- (b) if so, the details thereof; and
- (c) the further action taken in the light of responses received from them?

**Answer**

THE MINISTER OF INFORMATION & BROADCASTING AND CULTURE (SHRI S. JAIPAL REDDY)

(a) to (c) Show cause notices are issued to channels for telecasting programmes in violation of the Programme Code prescribed under the Cable Television Networks (Regulation) Act, 1995 and rules framed thereunder, from time to time. It is a continuous and ongoing process.

In the recent past, a show cause notice has been issued to a Fashion Channel. The reply of the channel has been received and is under examination.

In the recent past, action was also taken against one News & Current Affairs channel in response to the two show cause notices issued to it. The said channel was issued a warning by the Ministry of Information & Broadcasting and directed to telecast the warning for a period of three days on its channel.